

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.196/MP/2023

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 28.3.2014 seeking compensation on account of Change in Law event i.e. Finance Department (Tax Division), Government of Rajasthan Notifications dated 19.11.2019 which rescinded the exemption of payment of Land Tax upon the Project land along with carrying cost and interest on carrying cost.
- Date of Hearing : **9.11.2023**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Azure Clean Energy Private Limited (ACEPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and 4 Ors.
- Parties Present : Ms. Ananya Goswami, Advocate, ACEPL
Ms. Mannat Waraich, Advocate, ACEPL
Shri Mridul Gupta, Advocate, ACEPL
Ms. Shikha Ohri, Advocate, SECI
Ms. Mary Jonet, Advocate, SECI

Record of Proceedings

At the outset, learned counsel for the Petitioner sought liberty to file a rejoinder to the reply of Respondent No.1, SECI.

2. Learned counsel for Respondent No.1, SECI, requested that the present matter may be taken up along with Petition Nos. 207/MP/2023 & 208/MP/2023 involving similar subject matter, which are listed for the hearing in the month of December 2023.
3. Considering the request of the learned counsel for the Petitioner, the Commission permitted the Petitioner to file its rejoinder(s) within three weeks.
4. The Petition will be listed along with Petition Nos. 207/MP/2023 and 208/MP/2023 on **22.12.2023**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**